

LPAs-409, 411, 413, 414, 415, 419, 420, 421, 447, 448 & 449-2020 (O&M)

Amandeep Singh and others Vs. State of Punjab and others

Present: Mr. Charanpal Singh Bagri, Advocate,
Ms. Gurjit Kaur, Advocate,
Mr. Sunil Chadha, Senior Advocate,
with Mr. Dilpreet Singh Gandhi, Advocate,
Ms. Loveneet Thakur, Advocate,
Ms. Harmanjeet Kaur, Advocate,
Mr. Ferry Sofat, Advocate,
Ms. Sunaina, Advocate,
Mr. Rajvinder Singh Bains, Advocate, for the appellants.
Mr. Aashish Chopra, Advocate,
Ms. Rupa Pathania, Advocate,
Ms. Swati Dayalan, Advocate,
for the caveators in LPAs-411, 413, 414, 415 and 421-2020.
Mr. Atul Nanda, Advocate General, Punjab,
with Rameeza Hakeem, Addl. AG, Punjab,
and Ms. Diya Sodhi, Assistant Advocate General, Punjab.
Mr. Puneet Bali, Senior Advocate,
with Mr. Vibhav Jain, Advocate,
Mr. Jaspreet Singh, Advocate,
Mr. Paramdeep Saini, Advocate,
for the caveators – respondents No. 1 and 2 in LPA-419-2020.
Mr. Sameer Sachdeva, Advocate,
for the respondent(s) – School Bus Operators.

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With the consent of learned counsel for the parties, the matter is being taken up and heard via video conferencing (Webex App software).

Heard.

Notice of motion in all the appeals.

Ms. Rameeza Hakeem, learned Additional Advocate General, Punjab accepts notice on behalf of the respondent-State of Punjab in LPAs-409, 411, 413, 414 and 415-2020; Mr. Vibhav Jain, learned counsel accepts notice on behalf of respondents No.1 and 2 in LPA-419-2020; Mr. Aashish Chopra, learned counsel accepts notice on behalf of the caveators-Independent Schools' Association, Chandigarh and others in LPAs-411, 413, 414, 415 and 421-2020 and Mr. Dilpreet Singh Gandhi, learned counsel accepts notice on behalf of the caveator-respondent in LPA-420-2020.

Having heard learned Advocate General, Punjab and learned counsel appearing for the School Management as also for the parents on the interim relief, we rather consider it expedient to observe that until further orders, all the parties shall adhere to the arrangements set out in the impugned judgment. Additionally, in the given circumstances, we emphasize that all the students would remit their school fee in sync with the directions issued by the learned Single Judge. However, the names of those students, who have either sought or apply for concession or waiver of school fee, their names shall not be struck off from the roles till their application(s) are decided by the School Management or by the Regulatory Body constituted under section 7 of the Punjab Regulation of Fee of Un-aided Educational Institutions Act, 2016, as the case may be. We are sanguine that the School authorities or the Regulatory Body in seisin of any such application(s), shall make every endeavour to decide the same as expeditiously as possible.

List again on 21.09.2020.

Needless to observe that the observations made hereinabove are purely provisional or interim in nature and, of course, subject to any further order passed in the appeals.

A copy of this order be placed in the connected files.

(RAVI SHANKER JHA)
CHIEF JUSTICE

(ARUN PALLI)
JUDGE

20.07.2020
Amodh/ravinder